

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 39**  
**46(ND)/2017**

**IN THE MATTER OF:**

Subhash Chander Manocha & Ors. ... Applicant/Petitioner  
Vs  
M/s Manocha Polymers Ltd. ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. U. K. Chaudhary, Sr. Adv., Ms. Ranjana Roy Gawai,  
Ms. Vasudha Sen, Mr. Vineet Wadhwa, Ms. Niharika  
Bhel, Advs.  
For Respondent : Mr. Sharad Rajwanshi, Ms. Ankita Shrama, Advocates

**ORDER**

**New IA-(CA)-184/2023**

This application is filed seeking an appropriate amendment to the main Restoration Application no 30/2022, the same is allowed. The respondent is at liberty to raise his objections to the same on all aspects of the law.

Accordingly, IA-(CA)-184/2023 is allowed and **disposed of**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**